

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 248/MP/2021

- Subject : Petition filed for approval of manpower plan and associated HR expenses of POSOCO for the control period 2019-24 in compliance of the directions of the Central Electricity Regulatory Commission in Petition Nos. 375/MP/2019, 374/MP/2019, 376/MP/2019, 378/MP/2019, 400/MP/2019 and 399/MP/2019.
- Date of Hearing : 21.12.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : National Load Despatch Centre (NLDC)
- Respondents : Uttar Pradesh Power Corporation Limited and Ors.
- Parties Present : Shri Manoj Kumar Agrawal, POSOCO
Ms. Bindiya Jain, POSOCO
Shri Alok Kumar Mishra, POSOCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petition has been filed for approval of manpower plan and associated human resource expense of POSOCO for the control period 2019-24 in compliance of the directions of the Commission in Petition No. 375/MP/2019, Petition No. 374/MP/2019, Petition No. 376/MP/2019, Petition No. 378/MP/2019, Petition No. 400/MP/2019 and Petition No. 399/MP/2019. The representative of the Petitioner further submitted that the Petitioner has impleaded all the users of Regional Load Despatch Centres as party to the Petition.
3. After hearing the representative of the Petitioner, the Commission ordered as under:
- (a) Admit and issue notice to the Respondents;
 - (b) The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their replies, if any, within three weeks after serving copy of the same to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter;
 - (c) The Petitioner to file the following information within two weeks:
 - (i) Level-wise manpower for NLDC and each RLDC approved by the Commission as on 31.3.2019.

(ii) Year-wise and level-wise manpower for NLDC and each RLDC proposed to be added till 31.3.2024.

(iii) Justification of such additional manpower viz. additional functions envisaged to be added or increased work in existing functions.

(d) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/
(T.D. Pant)
Joint Chief (Law)**